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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 51/2018 & CM APPL. 1836-1837/2018

+ ITA 53/2018 & CM APPL. 1841-1842/2018

+ ITA 54/2018 & CM APPL. 1852-1853/2018

PRINCIPAL COMMISSIONER OF INCOME TAX, DELHI-2

..... Appellant

Through: Mr. Zoheb Hossain, Sr. St. Counsel  
with Mr. Deepak Anand, Adv.

versus

SH. VINEET GUPTA

..... Respondent

Through: Mr. Aditya Jain with Mr. Piyush,  
Adv.

**CORAM:**

**HON'BLE MR. JUSTICE SANJIV KHANNA**

**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**ORDER**

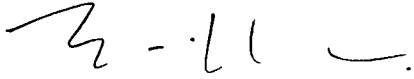
% **16.11.2018**


Counsel for the Revenue states that the tax effect in the present appeal is below Rs.50 lakhs and hence, in terms of Circular No.3 of 2018 dated 11<sup>th</sup> July, 2018, the appeal may be disposed of without answering or examining the question/issue raised. It may be clarified that the issue/question is left open.

Taking the statement on record, we dispose of the present appeal without examining the question/issue raised, which is left open. Liberty is granted to the Revenue to file an application for revival of the appeal in case it is found that the matter is covered by an exception.



The date fixed earlier i.e. 27<sup>th</sup> November, 2018 stands cancelled.

  
SANJIV KHANNA, J.

  
ANUP JAIRAM BHAMBHANI, J.

NOVEMBER 16, 2018/*uj*